

HARYANA GOVERNMENT**EXCISE AND TAXATION DEPARTMENT****Notification**

The 1st July, 2021

No. 40/GST-2.— In exercise of the powers conferred by Section 148 of the Haryana Goods and Services Tax Act, 2017 (19 of 2017), the Governor of Haryana, on the recommendations of the Council, hereby makes the following amendment in Haryana Government, Excise and Taxation Department, notification No.57/GST-2, dated the 26th April, 2019, namely:-

Amendment

In Haryana Government, Excise and Taxation Department, notification No.57/GST-2, dated the 26th April, 2019, in the third paragraph, in the second proviso, for the figures, letter, sign and words “31st day of May, 2021”, the figures, letter, sign and words “31st day of July, 2021” shall be substituted.

2. This notification shall be deemed to have come into force with effect from the 31st day of May, 2021.

ANURAG RASTOGI,
Additional Chief Secretary to Government Haryana,
Excise and Taxation Department.